Mines (Nationalisation) Act, 1973. Out of the allocated blocks, 42 coal blocks have been de-allocated so far. Out of the 42 de-allocated blocks, 2 blocks have been allocated again. The coal blocks were allotted to Private companies on the basis of the recommendations of the Screening Committee, which was a broad based body with representation from State Government, concerned Ministries of the Central Government and the Coal companies. CBI has registered Preliminary Enquiry cases to investigate the alleged irregularities in allocation of coal blocks to private companies from 2006 to 2009 and from 1993 to 2004. In addition, a Preliminary Enquiry has also been registered to investigate irregularities in allocation of coal blocks to Public Sector Companies. As informed by CBI, in respect of 9 companies 9 FIRs have been registered. The Ministry of Coal has also issued show cause notices to 8 companies. In case of one company, the coal block was already de-allocated.

Notices to public sector companies

2482. SHRI T.M. SELVAGANAPATHI: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that notices were issued to public sector companies for delay in production with regard to 33 coal blocks allocated to them;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that CIL is yet to take a decision with regard to 13 coal mines allocated to public sector companies; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The details of coal blocks allocated to public sector companies which were issued show cause notices based on the recommendations of the Review Committee meeting held in January, 2012 are as under:—

Sl.	Name of Public Sector Company	Name of coal block	State
No.			
1	2	3	4
1.	Mahanadi Coalfields Ltd.	Utkal-A Gopal Prasad	Odisha
2.	Chhattisgarh Mineral Development	Gare Pelma, Sector-I	Chhattisgarh
	Corporation Ltd.		

1	2	3	4
3.	Maharashtra State Mining Corporation Ltd.	Gare Pelma Sector-II	Chhattisgarh
	Tamil Nadu State Electricity Board	Gare Pelma Sector-II	Chhattisgarh
4.	Chhattisgarh Mineral Development Corporation Ltd.	Shankarpur Bht-II and Extn.	Chhattisgarh
5.	Jharkhand State Mineral Development Corporation	Sugia closed mine	Jharkhand
6.	Odisha Mining Corporation	Utkal-D	Odisha
7.	NALCO	Utkal 'E'	Odisha
8.	Jharkhand State Mineral Development Corporation	Rauta closed mine	Jharkhand
9.	Jharkhand State Mineral Development Corporation	Burakhap small patch	Jharkhand
10.	MMTC	Gomia	Jharkhand
11.	Jharkhand State Mineral Development Corporation	Pindra-Debipur-Khaowatand	Jharkhand
12.	Jharkhand State Mineral Development Corporation	Latehar	Jharkhand
13.	Bihar Rajya Khanij Vikas Nigam	Saria Koiyatand	Jharkhand
14.	Tenughat Vidyut Nigam Limited	Rajbar E&D	Jharkhand
15.	Jharkhand State Electricity Board	Urma Paharitola	Jharkhand
	Bihar Rajya Khanij Vikas Nigam	Urma Paharitola	Jharkhand
16.	Jharkhand State Mineral Development Corporation	Patratu	Jharkhand
17.	Jharkhand State Mineral Development Corporation	Rabodih OCP	Jharkhand
18.	Andhra Pradesh Power Generation Corporation Ltd.	Tadicherla-I	Andhra Pradesh

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1	2	3	4
19- 20.	Gujarat State Electricity Corpor	ration Mahanadi Machha	kata Odisha
20.	Maharashtra State Electricity B	oard Mahanadi Machha	kata Odisha
21.	Odisha Mining Corporation	Nuagaon Telisahi	Odisha
	Andhra Pradesh Mineral Devel	opment Nuagaon Telisahi	Odisha
22- 23.	Uttar Pradesh Rajya Vidyut Ut Nigam Ltd.	apadan Chendipada, Chen	dipada-II Odisha
	Chhattisgarh Mineral Developm Corporation	ent Chendipada, Chen	dipada-II Odisha
	MAHAGENCO	Chendipada, Chen	dipada-II Odisha
24.	Kerala State Electricity Board	Baitarni West	Odisha
	Odisha Hydro Power Generatio Corporation	n Baitarni West	Odisha
	Gujarat Power Generation Corp	poration Baitarni West	Odisha
25.	Assam Mineral Development Co	orporation Mandakini B	Odisha
	Meghalaya Mineral Developmer Corporation	nt Mandakini B	Odisha
	Tamil Nadu State Electricity B	oard Mandakini B	Odisha
	Odisha Mining Corporation	Mandakini B	Odisha

Naini

Naini

Kulti

Jaganathpur A

Ichhapur

Odisha

Odisha

West Bengal

West Bengal

West Bengal

26. Gujarat Mineral Development Corporation

Puducherry Investment PDICL

27. West Bengal Mineral Development

29. West Bengal Mineral Development

West Bengal Mineral Development

Trading Corporation

Trading Corporation

Trading Corporation

28.

Wri	tten Answers to	[17]	DEC., 2012]	Unstarred Questions	73
1	2		3	4	
30.	West Bengal Mineral Trading Corporation	Development	Jaganathpur E	B West B	engal
31.	West Bengal Mineral Trading Corporation	Development	Sitarampur	West B	engal

- (c) No decision/action on the part of Coal India Limited was to be taken.
- Does not arise in view of reply given at (c) above.

Transfer of coal land on lease

†2483. SHRI FAGGAN SINGH KULASTE: Will the Minister of COAL be pleased to state:

- whether it is a fact that the land given on lease to a particular person or company for coal sector under Mines and Minerals (Development and Regulation) Act (MMDR) cannot be transferred to any other person or company without the permission of Government;
 - (b) if so, the details thereof;

- whether Government is aware of the fact that Khinda-Sankheda coal mine situated at Sambalpur in Odisha was given on lease to someone else without taking permission from Government; and
- (d) if so, the details of the action being taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The information is being collected and will be laid on the Table of the House.

Production in coal blocks

†2484. SHRI RAM JETHMALANI: Will the Minister of COAL be pleased to state:

whether it is a fact that production work has not been started in several coal reserve blocks allocated to the Coal India Ltd.;

[†]Original notice of the question was received in Hindi.